

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.34
(IB)-77(PB)/2018

IN THE MATTER OF:

Asset Reconstruction Co. (India) Limited Petitioner/Applicant
Vs.	
Rustogi Impex Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/SRA : Mr. Kunal Godwani, Adv.

ORDER

IA-4895/2023

Ld. Counsel Mr. Kunal Godwani appeared through VC on behalf of the Applicant.

Await the appearance of the Income Tax Department.

At request, list the matter for a physical hearing **on 11.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)